

Implementation of Centrally Sponsored Schemes

2585. SHRIMATI THOTA SEETHARAMA LAKSHMI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of Centrally Sponsored Schemes (CSS) including flagship programmes being implemented in the Ministry at present; and

(b) the details of targets and allocations made, scheme-wise, funds allocated, disbursed and utilized in these schemes during the last three years including the present year, State-wise and UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) and (b) The Ministry of Heavy Industries and Public Enterprises is not implementing any Centrally Sponsored Scheme.

Release of payments from Escrow Accounts to small enterprises

2586. SARDAR BALWINDER SINGH BHUNDER: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that payment of some small enterprises has been blocked in Escrow Accounts and not being released even after verification of claim amounts;

(b) if so, the details and names of such enterprises whose payments are kept in Escrow Accounts even after verification has been completed more than a year ago; and

(c) the steps being taken to release such payments to small enterprises in a time bound programme?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) to (c) No, Sir. Instrumentation Limited (IL) has only one Escrow Account of M/s Capital Power Infrastructure Limited, Noida. Verification of the payment has been done on 31.07.2018 for release of payment.

Removal of vendors from non-vending zones

2587. SHRI SANJAY SINGH: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the manners in which the Ministry makes a distinction between vending and non-vending zones in a city with regard to street vendors;

- (b) whether Connaught Place in Delhi is a vending zone or not;
- (c) if so, the reasons why the authorized vendors are being driven away from Connaught Place;
- (d) whether Government is considering to remove/already forcibly removing vendors from non-vending zones; and
- (e) the details of steps being taken to rehabilitate traditional vendors, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, is implemented by respective States/UTs by framing Rules, Scheme, Bye-laws and plan for street vending as per provisions of the Act. The plan for street vending, *inter alia*, determines the vending zones, restricted vending zones and no-vending zones based on local conditions in their respective jurisdictions.

(b) and (c) Hon'ble Supreme Court of India approved the Street Vendor Scheme 2007 prepared by New Delhi Municipal Council (NDMC) in the matter of Sudhir Madan and others *Vs* Municipal Corporation of Delhi and Others in WPC No.1699/1987 *vide* Order dated 17.05.2007 in which, the area of Connaught Place was declared a non-vending zone.

Further, Hon'ble High Court of Delhi has also directed *vide* order dated 05.10.2016 in the matter of Ajay Maken *versus* Commissioner of Police and Ors in WPC No.8042/2016 and CM nos. 33341/2016, 34847-48/2016, 35180-81/2016 that "the Order dated 09.09.2016 in WPC No. 8042/2016 shall not be made applicable to the areas identified as non-squatting zone under the scheme existing prior to the enforcement of the Act of 2014."

(d) and (e) As per provisions of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 the local authority may, on the recommendations of the Town Vending Committee, declare a zone or part of it to be a no-vending zone for any public purpose and relocate the street vendors vending in that area, in such manner, as may be specified in the scheme. Further, the Act also lays down provisions for protection of any existing market, or a natural market as identified under the survey.